

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

CCP 236/92 in O.A. 1929/89.

Date of decision: 02.3.1993.

R. Muthuraman.

..Petitioner.

Versus

Shri R.K. Thakkar, Chief Secretary, Delhi Administration, New Delhi.

.. Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

.. None.

For the Respondent.

.. Shri R.C. Bhandari, O.S.D., Deptt. Official.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The respondents have filed an order to show that the judgement of the Tribunal made on 21.2.1992 has been complied When the matter came on last occasion, the petitioner appeared in person and on his request we adjourned this case to this day to enable him to file a memo of calculations, finds of the that any in the memo of calculations furnished by the respondent are not acceptable to him with reasons in support of his contention. The petitioner was not present though called He has also not filed any memo of calculations at twice. variance with the compliance report filed by the respondent. Hence, it is reasonable to infer that the petitioner has no grievance about due compliance. These proceedings dropped accordingly.

(I.K. RASGOTRA)
MEMBER(A)

(V.S. MALIMATH)
CHAIRMAN

'SRD' 020393